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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2485 of 1999

Dated this 15th day of February 2000

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

Laxman Meena
ACIO-II (G)
I.B. Headquarters
Ministry of Home Affairs
New Delhi

... Applicant

(By Advocate: Shri V.K. Mehta)

Versus

1. Union of India
through Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. The Director
Intelligence Bureau
Ministry of Home Affairs
North Block
New Delhi 110 001.
3. The Joint Director, SIB
Ministry of Home Affairs
Govt. of India
2B Lawan Marg
Jhalana Dungri
Institutional Area
Jaipur-302 004.
4. Shri P. Tyagi
JAD (Retd.)
R/o 41/15 Mansarovar
JAIPUR 302 020.

... Respondents

(By Advocate: Shri R.V. Sinha, through
proxy Shri R.N. Singh)

O R D E R (Oral)

Mr. Justice Ashok Agarwal

When the present OA was filed,
applicant's appeal dated 6.10.1998 addressed to
the President of India was pending. Though the
applicant has impugned the order passed by the

disciplinary authority in the present OA, the same ~~has~~ not merged with the order passed by the President of India on 11.2.2000 disposing of his appeal. In the circumstances, we find that the present OA will no longer survive. The same is accordingly disposed of. It is clarified that it is open to the applicant to impugn the aforesaid order passed by the President of India as also the orders which he has impugned in the present OA by filing fresh OA. He will be also entitled to take up all the points which he has taken in the present OA as also other grounds ^{now} which will be open to him.


(Ashok Agarwal)
Chairman


(Mrs. Shanta Shastri)
Member(A)

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